

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:513
ANSWERED ON:26.02.2015
DELAYED PROJECTS
K. Shri Parasuraman

Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that 34 projects in coal sector are not running on schedule with a total cost overrun of Rs.10,242 crore;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken by the Government to implement these projects on time?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER AND NEW AND RENEWABLE ENERGY
(SHRI PIYUSH GOYAL)

(a) & (b): At present Coal India Limited (CIL) has 33 on-going projects, each costing Rs 100 crores and above, that are behind schedule and have only time overrun. However as of now it has no cost overrun. Out of the 33 projects where implementation is delayed, as many as 11 projects are delayed due to forestry clearances, 10 projects due to acquisition and possession of land & associated Rehabilitation & Resettlement (R&R) issues. Five projects are delayed due to delay in finalization of global tenders and commissioning of equipment, 5 projects are delayed due to evacuation issues and 2 projects due to Environmental Clearance (EC) issues.

In Singareni Collieries Company Limited (SCCL), there are 21 On-going projects. Out of these, 8 Projects are on schedule and 13 are behind the schedule. Majority of these Projects are getting delayed due to delays in Forest Land Diversion, Non-Forest Land acquisition, R&R issues. So far, the cumulative expenditure of these delayed projects are within the sanctioned capital.

(c): The steps taken by the Government to speed up the implementation of the projects include the following:-

- i) Ministry of Coal (MoC) and CIL is regularly corresponding with the State governments & holding meetings with concerned state officials to expedite & facilitate acquisition / possession of land, and expediting EC & FC issues;
- ii) Issues related to Environmental Clearance (EC), Forestry Clearance (FC) & Land acquisition are being regularly taken up with Ministry of Environment and Forest and Climate Change (MoEF&CC) and concerned State Governments by the Ministry of Coal;
- iii) Ministry of Coal has created a portal for monitoring the pending issues of the projects with different State Governments and Central Ministries;
- iv) The implementation of the projects is also being monitored regularly through holding quarterly project review meetings under the Chairmanship of Secretary (Coal), Ministry of Coal;
- v) The Project Monitoring Group (PMG) of the Cabinet Secretariat also monitors the issues related to all the major on-going projects costing Rs. 1000 crore and above;
- vi) Compensations for land acquired are being paid as per the revised rates notified by the State governments. In states where the rates have not been revised the compensation is being paid as per the revised rates of the neighbouring states;
- vii) A liberal R&R policy has been framed by CIL which is also amended as per the needs of the time;
- viii) Affected parties / villagers are consistently persuaded for accepting compensation & early hand over of land;
- ix) Subject experts & officials from the Forest Service's cadre have been appointed by CIL & its subsidiaries for suitable advice, scrutiny & expediting proposals through vigorous follow-up;
- x) CIL has started investing in the three major rail infrastructure projects in order to streamline the output & coal evacuation from three coalfields with high growth potential;
- xi) The bidding process has been made more participative & transparent in order to ensure successful & timely conclusion of the bids.